

**MP/MLA for the month of August 2024**

<b>S.No.</b>	<b>Name of the District</b>	<b>Previsious Balance as on 01.08.2024</b>	<b>Institution /RBT</b>	<b>Disposal</b>	<b>Closing balance as on 31.08.2024</b>
1	Ambala	0	0	0	0
2	Bhiwani	0	0	0	0
3	Charki Dadri	16	0	0	16
4	Faridabad	0	0	0	0
5	Fatehabad	0	0	0	0
6	Gurugram	38	0	0	38
7	Hisar	0	0	0	0
8	Jhajjar	0	0	0	0
9	Jind	0	0	0	0
10	Kaithal	0	0	0	0
11	Karnal	0	0	0	0
12	Kurukshetra	0	0	0	0
13	Narnaul	0	0	0	0
14	Nuh	4	0	0	4
15	Palwal	0	0	0	0
16	Panchkula	5	0	0	5
17	Panipat	1	0	0	1
18	Rewari	1	0	0	1
19	Rohtak	3	0	0	3
20	Sirsa	0	0	0	0
21	Sonipat	0	0	0	0
22	Yamunanagar	1	0	0	1
	<b>Total</b>	<b>69</b>	<b>0</b>	<b>0</b>	<b>69</b>



Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complain	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge
17	GGM	Sh. Virender Malik, ASJ	SH.NITIN GADKARI		SITTING	Mukesh Vs. Nitin Gadkari	COMA/12/2020	HRGR01-001728-2019	COMPLAINT	SEC 9A	PC ACT U/S 11 & 13 (1)(D) (E), 120B,166,336,406,409,420,468,471 & 504	LIFE IMPRISONMENT	NA	NA	05-07-2018	Na	30.09.2024, Arguments	No	19	19	0		It is submitted that in view of the directions contained in judgments passed by the Hon'ble Supreme Court of India in Writ Petition (Civil) No. 536 of 2011 titled 'Public Interest Foundation & other Vs. Union of India & another' and Writ Petition (Civil) No. 699 of 2016 titled 'Ashwani Kumar Upadhaya Vs. Union of India' as well as the directions conveyed by Hon'ble High Court vide letter No. 858/Spl/Gaz.II.17 dated 22.07.2021, the Courts concerned have been directed to dispose of such cases expeditiously by giving priority over and above other cases.
18	GGM	Sh. Amit Gautam, ACJM		Sukhbir Kataria	Former	Omparkash Vs. Mehuram	136 74820/2014	HRGR03-00332020-12	Complaint	Sec-5, Ggm	420	10 Years	21/02/2012	21/02/2012	21/02/12	No	05.09.24, Pre Evidence	No	7 witness filed by complainant in pre-charge evidence.	5, Witness examined in pre charge evidence.	Witnes List not filed	one year(Stayed has been removed vide order dated 27.04.2021)	
19	GGM	Sh. Amit Gautam, ACJM		Sukhbir Kataria	Former	Om Parkash Vs. Ramesh	114, COMI-	HRGR03-00488720-13	Complaint	Sec-5, Ggm	420	10 Years	3/1/13	3/1/13	3/1/13	No	04.09.2024, Evidence	No	6 witness filed by complainant in pre-charge evidence.	6, witness examined in pre charge evidence.	Witnes List not filed	One year(Stayed has been removed vide order dated 14.10.2021)	
20	GGM	Sh. Amit Gautam, ACJM		Sukhbir Kataria	Former	Om Parkash Vs. Sant Ram	219,114, COMI-74387/2013	HRGR03-00153720-13	Complaint	Sec-5, Ggm	420	10 Years	10/1/13	10/1/13	10/1/13	No	02.09.2024, Argument on aforesaid application	No	7, witness filed by complainant in pre-charge evidence.	7, Witness examined in pre charge evidence.	Witnes List not filed	Arguments on the point of summoning of accused Sukhbir Kataria not advanced	

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21	GGM	Sh. Amit Gautam, ACJM		Sukhbir Kataria	Former	Omparkash Vs. Narender	135,114, COMI-74123/2013	HRGR03-0001342012	Complaint	Sec-5, Ggm	420	10 Years	9/11/12	9/11/12	9/11/12	No	14/11/2024, Awaiting Order,	No	5 witness filed by complainant in pre-charge evidence.	2, Witness examined so far in pre charge evidence.	Witness List not filed	Hon'ble High Court has directed to adjourn the case via order of CRM-M-11365-2021 beyond the date fixed before Hon'ble High Court	
22	GGM	Sh. Amit Gautam, ACJM		Sukhbir Kataria	Former	Om Parkash Vs. Devender	106,114, COMI-74285/2013	HRGR03-0014982013	Complaint	Sec-5, Ggm	420	10 Years	2/2/13	2/2/13	2/2/13	No	03.09.2024, Argument	No	7, witness filed by complainant in pre-charge evidence.	7, Witness examined in pre charge evidence.	Witness List not filed	Arguments on Summoning of accused no-8 to 27.	
23	GGM	Sh. Amit Gautam, ACJM		Sukhbir Kataria	Former	Om Parkash Vs. Satish	218, COMI/74136/2013	HRGR03-0003212013	Complaint	Sec-5, Ggm	420	10 Years	4/6/13	4/6/13	4/6/13	No	06.09.2024, Evidence	No	7, witness filed by complainant in pre-charge evidence.	4, Witness examined so far in pre charge evidence.	Witness List not filed	Arguments on the point of summoning of accused Sukhbir Kataria not advanced	
24	GGM	Sh. Amit Gautam, ACJM		Sukhbir Kataria	Former	Om Parkash Vs. Parveen	217, COMI/74438/2013	HRGR03-0017122013	Complaint	Sec-5, Ggm	420	10 Years	6/15/13	6/15/13	15/06/13	Dropped	06/09/2024, Argument	No	6, witness filed by complainant in pre-charge evidence.	5, Witness examined so far in pre charge evidence.	Witness List not filed	Arguments on the point of summoning of accused Sukhbir Kataria not advanced	
25	GGM	Sh. Amit Gautam, ACJM		Sukhbir Kataria	Former	Om Parkash Vs. Praveen	216, COMI/74847/2013	HRGR03-0058112013	Complaint	Sec-5, Ggm	420	10 Years	19/08/13	19/08/13	19/08/13	Set Aside	02/09/2024, Argument	No	6, witness filed by complainant in pre-charge evidence.	4, Witness examined so far in pre charge evidence.	Witness List not filed	Arguments on the point of summoning of accused Sukhbir Kataria not advanced	
26	GGM	Sh. Amit Gautam, ACJM		Sukhbir Kataria	Former	Omparkash Vs. Arvind	235, Comi/74209/2013	HRGR03-0019892013	Complaint	City	420	10 Years	7/9/13	7/9/13	7/9/13	No	15.09.2024, Argument	No	6 WITNESSES	One witness partly examined in pre charge evidence.	6 WITNESS	one year(Stayed has been removed vide order dated 14.10.2021)	

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27	GGM	Sh. Amit Gautam, ACJM		Sh. Sukhbir Kataria	Former	State vs Sukhbir	639, CHI/4507/2019	HRGR031076862019	854/2015	City	420/467/468/471/120B, R.P. Act	LIFE IMPRISONMENT	20/12/2019	20/12/2019	20/12/2019	17/04/2023	13.09.2024, PWS	No	22	6	16	one year(Stayed has been removed vide order dated 27.04.2021)	
28	GGM	Sh. Amit Gautam, ACJM	Sh. Om Parkash Chautala		FORMER	Paramveer Rathi Vs Vipin Pubby	103 COMI/74820/2014	HRGR03-003250-2008	Complaint	Sadar	499,500,501 IPC	12 YEAR	08/09/08	08/09/08	08/09/08	No	16.09.2024, Pre-Evidence	No	8	One witness partly examined in pre charge evidence.	7	one year(Stayed has been removed vide order dated 27.04.2021)	
29	GGM	Sh. Amit Gautam, ACJM		Sukhbir Kataria	Former	Om Parkash VS Ishvanti Devi	COMI/351/2022	HRGR03-046516-2022	Complaint	Sec-5, Ggm	156(3)		30/05/2022	30/05/2022	30/05/2022	No	05.09.2024, Consideration	No	No			Argument on Point of Summoning	
30	GGM	Sh. Amit Gautam, ACJM		Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	COMI/378/2022	HRGR03-050924-2022	Complaint	Sec-5, Ggm	156(3)		06/10/01	06/10/12	06/10/12	No	20.09.2024, Notice	No	No			Argument on Point of Summoning	
31	GGM	Sh. Amit Gautam, ACJM		Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	COMI/373/2022	HRGR03-050307-2022	Complaint	Sec-5, Ggm	156(3)		08.06.2022	08.06.2022	08.06.2022	No	02.09.2024, Action Taken Report	No	No			Argument on Point of Summoning	
32	GGM	Sh. Amit Gautam, ACJM		Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	COMI/394/2022	HRGR03-052610-2022	Complaint	Sec-5, Ggm	156(3)		15.06.2022	15.06.2022	15.06.2022	No	20.09.2024, Notice	No	No			Argument on Point of Summoning	
33	GGM	Sh. Amit Gautam, ACJM		Sukhbir Kataria	Former	Om Parkash Vs Sukhbir Katria	COMI/377/2022	HRGR03-050852-2022	Complaint	Sec-5, Ggm	156(3)		09.06.2022	09.06.2022	09.06.2022	No	20.09.2024, Consideration	No	No			Argument on Point of Summoning	
34	GGM	Sh. Amit Gautam, ACJM		Bhupinder Singh Hooda	MLA	Raman Sharma Vs Bhupinder Singh Hooda	COMA/23/2024	HRGR03-013579-2024	Complaint	Sadar	166,166A,177,406,407,409,417,420,468,424,120B	10 Years	NA	NA	06.07.2020	Na	21.11.2024, Preliminary Evidence	No	1 Witness	One Witness pre charge Evidence	11	Around One year	
35	GGM	Sh. Vikram Jeet Singh, CJM		Sukhbir Kataria	Former	Om Parkash Vs Vikash	132 COMI/74475/2013	HRGR03-0011832013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	19/09/2013	Na	24.09.2024, Evidence	No	Witness List Not Filed	Seven witness partly examined in pre charge evidence.	Na	Around One year	
36	GGM	Sh. Vikram Jeet Singh, CJM		Sukhbir Kataria	Former	Omparkash Vs. Naresh	214 COMI/74832/2014	HRGR03-0057302013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	20/09/13	Na	11.09.2024, Awaiting order Ld. Appellate Court of Sh. Jasbir Singh, ASJ, GGM in CRR/252/2019	No	Witness List	No Witness examined in pre-charge evidence	Na	Around One year	
37	GGM	Sh. Vikram Jeet Singh, CJM		Sukhbir Kataria	Former	Om Parkash Vs Rohit	207 COMI/74881/2014	HRGR03-0063762013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	9/29/13	Na	25.09.2024, Awaiting Order in CRM-M-60131-2023	No	10 Witness	Charge framed. 5 Witness examined in pre charge evidence	Five	Around One year	
38	GGM	Sh. Vikram Jeet Singh, CJM		Sukhbir Kataria	Former	Om Parkash Vs Raj Singh	213 COMI/74685/2014	HRGR03-0046092013	Complaint	Sec-5, Ggm	420	10 Years	NA	NA	11/2/13	Na	11/09/2024, Charge	No	6 WITNESSES	Charge framed. 6 Witness examined in pre charge evidence	Na	Around One year	
39	GGM	Sh. Vikram Jeet Singh, CJM		Sukhbir Kataria	Former	State Vs Sukhbir Etc.	227 CHI/6525/2018	HRGR03-0562892018	262/2015	Sec-5, Ggm	420	10 Years	16/10/18	16/10/18	Na	12/11/18	13/09/2024, Prosecution Evidence	No	15 Witness	13 Witness Examined So far.	Two	Around One year	

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40	GGM	Sh. Vikram Jeet Singh, CJM		Sukhbir Kataria	Former	State Vs Sukhbir Etc.	230 CHI/ 6527/2018	HRGR03-0562902018	261/2015	Sec-5, Ggm	420	10 Years	16/10/18	16/10/18	Na	12/11/18	18.09.2024, Procecutio Evidence	No	18 Witness	17 witness examined; Examination in chief of 18th witness is deffered	Na	Around One year	
41	GGM	Sh. Vikram Jeet Singh, CJM		Sukhbir Kataria	Former	State Vs Sukhbir Etc.	232 CHI/ 6531/2018	HRGR03-0562922018	483/2014	Sec-5, Ggm	420	10 Years	16/10/18	16/10/18	Na	Na	11/09/2024, Prosecution Evidence	No	21 Witness	19 Witness Examined So far.	Two	Around One year	
42	GGM	Sh. Vikram Jeet Singh, CJM		Sukhbir Kataria	Former	Om Parkash Vs. Akash Kataria	236 CHI/ 74888/2014	HRGR03-0066262013	Complai nt	City	420	10 Years	Na	Na	1/10/13	NIL	06.11.2024, Evidence, Awaiting order from High Court in CRM-M-33595-2022	Yes	6 WITNES S	Six witness partly examined in pre charge evidence.	Na	Around One year	
43	GGM	Sh. Vikram Jeet Singh, CJM		Sukhbir Kataria	Former	State Vs Pawan Dawas	234 CHI/ 1266/2017	HRGR03-177222017	952/13	City	420	10 Years	7/7/17	7/7/17	Na	Na	07.09.2024, Prosecution evidence	No	24 WITNES S	16 witness examined	Eight	Around One year	
44	GGM	Sh. Vikram Jeet Singh, CJM		Sukhbir Kataria	Former	State Vs Sukhbir Etc.	237 CHI/ 192/2019	HRGR03-0054022019	478/2014	SECTOR -5	420	10 Years	14/01/19	14/01/19	Na	Na	04/09/2024, Prosecution Evidence	No	26 Witness	23 Witness examined	Three	Around One year	
45	GGM	Sh. Vikram Jeet Singh, CJM		Sukhbir Kataria	Former	Om Parkash Vs Meenakshi	COMI/ 6142/2018, 224	HRGR03-072241-2018	Complai nt	Kherki Daula	420	10 Years	7/12/18	Na	7/12/18	Na	13.11.2024, Awaiting order Ld. Appellate Court of Sh. Rajesh Sharma, ASJ, GGM.	No	19 Witness	Na	Nineteen	Around One year	
46	GGM	Sh. Vikram Jeet Singh, CJM		Umesh aggarwal	Former	State vs Umesh Aggarwal /Manorama etc.	85 CHA/ 770/2021	HRGR03-0453212021	154/21	Kherki Daula	7,10, HUDRA Act	7 year	28.07.2021	28.07.2021	Na	Na	10/09/2025, Arguments application u/s 216 crpc	No	18 Witness	Six Witness examined	Twelve	one year	
47	GGM	Sh. Vikram Jeet Singh, CJM		Sh. Dharm Singh	Sitting	Neeraj Choudhary vs Dharam Singh	NACT/ 6311/2020	HRGR03-011644-2020	Complai nt	Udyog vihar	138/142, NI Act	2 year	Na	Na	20.02.2020	Na	21.09.2024, Appearance	No	4 Witness	Two witness examined .	Two	one year	Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021
48	GGM	Sh. Vikram Jeet Singh, CJM		Sh. Dharm Singh	Sitting	Neeraj Choudhary vs Dharam Singh	NACT/ 13926/2020	HRGR03-023260-2020	Complai nt	city	138/142, NI Act	2 year	Na	Na	19.06.2020	Na	21.09.2024, Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021	YES, Stay from Hon'ble High Court	4 Witness	Na	Four	one year	Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021
49	GGM	Sh. Vikram Jeet Singh, CJM		Sh. Dharm Singh	Sitting	Neeraj Choudhary vs Dharam Singh	NACT/ 13925/2020	HRGR03-023259-2020	Complai nt	city	138/142, NI Act	2 year	Na	Na	19.06.2020	Na	21.09.2024, Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021	YES, Stay from Hon'ble High Court	4 witness	Na	Four	Around One year	Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021
50	GGM	Sh. Vikram Jeet Singh, CJM		Sh. Dharm Singh	Sitting	Neeraj Choudhary vs Dharam Singh	NACT/ 54559/2019	HRGR03-104285-2019	Complai nt	city	138/142, NI Act	2 year	Na	Na	09.12.2019	Na	21.09.2024, Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021	YES, Stay from Hon'ble High Court	4 witness	Na	Four	Around One year	Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021
51	GGM	Sh. Vikram Jeet Singh, CJM		Sh. Dharm Singh	Sitting	Neeraj Choudhary vs Dharam Singh	NACT/ 54558/2019	HRGR03-104286-2019	Complai nt	city	138/142, NI Act	2 year	Na	Na	09.12.2019	Na	21.09.2024, Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021	YES, Stay from Hon'ble High Court	Witness List Not Filed	Na	Na	Around One year	Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021

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52	GGM	Sh. Vikram Jeet Singh, CJM		Sh. Dharm Singh	Sitting	Neeraj Choudhary vs Dharam Singh	NACT/6594/2020	HRGR03-011927-2020	Complaint	Section-14	138/142, NI Act	2 year	Na	Na	24.02.2020	Na	17.08.2024, Awaiting order	YES, Stay from Hon'ble High Court	4 Witness	Na	Four	Around One year	Awaiting Order, Stayed by Hon'ble High Court Order CRM-M-46130-2021																				
53	GGM	Sh. Vikram Jeet Singh, CJM		Umesh Aggarwal	Former	District President Gargi Kakkar vs Umesh Aggarwal	COMI/467/2022	HRGR03-064955-2022	Complaint	Civil Lines	499	2 year	Na	Na	28.07.2022	Na	10.09.2024, Consideration	No	3 Witness	3 Witness	Na	Around One year	10.09.2024, Consideration																				
54	GGM	MS. SEEMA, ACJ (SD) PATAUDI		Sh. Kuldeep Singh	Sitting	State Vs Parveen and others	CHI/518/2017	HRGRB1-000821-2017	187 Dated 24.10.2010	Bilaspur	147,148,323,325,506,452 IPC	7 years	09.05.2011, but accused, Sh.Kuldeep vats was summoned on an application u/s 319 Cr.pc vide order dated. 14.10.2021	09.05.2021, but accused, Sh.Kuldeep vats was summoned on an application u/s 319 Cr.pc vide order dated. 14.10.2021	NA	Sh. Kuldeep Vats has not been charge sheeted yet as he has appeared before the Court on 16.06.24 however other accused persons against whom challan was filed have been chargesheet.	The revision petition against summoning order u/s 319 Cr.PC was dismissed by Hon'ble Punjab and Haryana High Court on 16.01.2024	13 Witness have been examined qua the accused persons who were initially arrayed as accused in the challan	2 Witness have been examined qua the accused persons who were initially arrayed as accused sh. Kuldeep Vats	na	Within One Year	23.08.2024, U/s 313 Crpc																					
Hisar																						NIL																					
Jhajjar																						NIL																					
Jind																						NIL																					
Kaithal																						Nil																					
Karnal																						NIL																					
Kurukshetra																						NIL																					
Narnaul																						NIL																					
55	Nuh	SH. AMIT KUMAR SHARMA, AD&SJ, Nuh	-	MAMMAN KHAN	SITTING	STATE VS JUBER etc.	SC/143/2024	HRNU01-002209-2024	150/01.08.2023	NAGINA	148,149,153A,379A,395,427,436,506,201,120B,107,180 IPC	Imprisonment for life	###				17/09/2024 Appearance		25	0	25																						
56	Nuh	SH. AMIT KUMAR SHARMA, AD&SJ, Nuh	-	MAMMAN KHAN	SITTING	STATE VS LUKMAN etc.	SC/171/2024	HRNU01-002707-2024	149/01.08.2023	NAGINA	148,149,153A,379A,436,506,395,397,427,201,107,120B IPC	Imprisonment for life	###				12/09/2024 Appearance		30	0	30																						
57	Nuh	SH. AJAY SHARMA, AD&SJ, Nuh	-	MAMMAN KHAN	SITTING	STATE VS ADIL etc.	SC/145/2024	HRNU01-02226-2024	148/01.08.2023	NAGINA	148,149,153A,379A,506,395,427,201,107,120B,180 IPC	Imprisonment for life	###				21/09/2024 Arguments on charge		20	0	20																						
58	Nuh	SH. AJAY SHARMA, AD&SJ, Nuh	-	MAMMAN KHAN	SITTING	STATE VS AASHIK	SC/173/2024	HRNU01-002706-2024	137/01.08.2023	NAGINA	148,153A,379B,427,435,395,397,201,120B,180,107	Imprisonment for life	###				21/09/2024 Arguments on charge		33	0	33																						

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	Palwal										Nil												
59	Panchkula			Bhupinder Singh Hooda	Sitting	CBI VS Bhupinder Singh Hooda & others	PC/3/18	HRPK010005242018	RCCH G 2015A 0019 DATED 15.09.15	CBI ACB CHD	120B, R/W 420,471,IPC & 13(1) D )IPC	10 year	02/02/18	02/02/18	-NA-	Charge not framed	Awaiting order from Hon'ble High court for 14.10.2024	Yes.	367	0	367		
60	Panchkula	Court of Sh. Rajeev Goyal Special Judge , CBI		Bhupender Singh Hooda. Moti Lal Vohra (Rajay Sabha member , died)	Sitting	CBI Vs Bhupinder Singh Hooda & ors.	PC/16/2018	HRPK010049072018	RCCH G2017A /0008 Dated 05.04.2017	CBI ACB CHD	120B/420 IPC and 13(2)R/W, 13(1)(d) of PC Act	10 year	01.12.2018	01.12.2018	N/A	16.04.21	For awaiting of Hon'ble High court order on 14.10.2024	Yes.	82	0	82		
61	Panchkula	Haryana At Panchkula (joined on 28.04.2023)		Bhupender Singh Hooda. Moti Lal Vohra (Rajay Sabha member , died)	Sitting	ED Vs AJL	COMA/42/2019	HRPK01004503/2019	COMPLAINT	DN ENFORCEMENT CHANDIGARH	3and 4 of PMLA Act 2002	7 year	26.08.2019	26.08.2019	26.08.2019	Charge not framed	For further proceeding on 04.07.2024	No	25	0	25		
62	Panchkula			Bhupinder Singh Hud	Sitting	ED Vs Bhupinder singh Huda & ors.	COMA/42/2019	HRPK01004503/2019	COMPLAINT	DN ENFORCEMENT CHANDIGARH	3and 4 of PMLA Act 2002	7 year	26.08.2019	26.08.2019	26.08.2019	Charge not framed	For further proceeding on 14.10.2024	No	25	0	25		
63	Panchkula	Court of Ms. Aparna Bhardwaj, C.J.M, Panchkula. (30.07.2024)		Sanghi Ram	Former	State Vs Sanghi Ram	CHI/33/2019	HRPK03004292019	FIR NO. 290 dated 24.11.2017	DN ENFORCEMENT CHANDIGARH	3and 4 of PMLA Act 2003	8 year	10.01.2019	10.01.2019	-N.A	12.06.2023	For Prosecution evidence for 09.07.2024	No.	15	8	7		
64				Balbir @ Bali	Former	State Vs. Balbir @ Bali		HRRH01022902014	141, 06.05.11	Kalanaur	302	Life Imprisonment	19.09.2011	23.01.13	28.05.11	23.01.13 & 27.08.21	Case was received by way of transfer. Application for exemption from accused was moved and was allowed. Accused Sunil and Dinesh produced through VC. On the request of Id. Counsel case was adjourned to 09.10.2024 for defence evidence if any and for	No.	51	51	0	Six months after vacation of stay on proceedings.	Judicial Officers have been directed not to give unnecessary adjournments except for the special/substantial reasons to be recorded on moving of written application by the concerned. They have also been asked to use video conferencing facility for conducting court proceedings and speedy disposal of such cases.
65	Rohtak	Sh. Salender Singh, Addl. District & Sessions Judge, Rohtak	--																				
66	Rohtak	Ms. Nisha, Chief Judicial Magistrate, Rohtak.	--	Balraj	Sitting	Manish Grover Vs Balraj		153 HRRH03035482020	--	Civil Lines Rohtak	499,500 IPC	--	--	--	26.02.2020	Not Framed yet	Case was already fixed for 26.09.2024 for argument on the point of summoning of accused.	Stayed by Hon'ble Mr. Justice H.S.Madaan on 27.08.2020 in CRM-M 24747-2020	41	3	38	1-2 years after vacation of stay on proceedings.	



Sr. No.	District Name	Name of the Court	Name of MP	Name of MLA	Sitting/Former	Title of the case	Case No. assigned in the Court	CNR No.	Date and number of FIR	Police Station	Offence alleged	Maximum punishment	Date of filing Challan	Date of filing charge sheet	Date of filing Criminal Complain	Date of framing charge	Present status and its next date	Stay, if any, by higher court	Total no. of witnesses	No. of witnesses examined	No. of witnesses remain to be examined	Expected time of completion of trial	Comments by District and Sessions Judge
67	Rohtak	Ms. Nisha, Chief Judicial Magistrate, Rohtak.		Mahant Balaknath	Sitting	Mahant Balaknath Vs Baljeet	961	HRRH030156862021	--	IMT, Rohtak	499,500,501 IPC	--	--	--	06.09.2021	Not Framed yet	Argument on the application u/s 317 Cr.P.C. for permanent exemption of Accused Baljeet not advanced. Case was adjourned to 11.09.2024 for arguments on the application and for evidence.		11	3	8	1-2 year	
68	REWARI	MS. Ankita Sharma, ASJ, Rewari	--	Roshan Lal Arya	Formar	State Vs. Roshan Lal Arya	SC-33-2023	HRRE010005272023	179/26.04.16	Model Town, Rewari	153/153A/153B/124A IPC & 54 of Haryana Police Act	Life Imprisonment	27.05.2019	27.05.2019	-	-	Awaiting further order for 05.09.2024	-	13	-	-	No proceedings took place during this month as the case was already fixed for 05.09.2024 for awaiting further order.	2 Years
	Sirsa											Nil											
	Sonipat											Nil											
69	Yamuna Nagar	Ms. Indu Bala, Chief Judicial Magistrate	--	Sh. Subhash Chaudhary	Former	State V/s Kusum Rani etc.	CHI/444/21	HRYN030015422021	FIR NO. 149 DATED 15/10/2018	Buria	420, 406, 409, 467, 468, 471, 120-B IPC	Life Imprisonment	16/03/2021	16/03/2021	--	08.06.2021	The case is fixed for 07.12.2024 for awaiting further orders of Hon'ble High Court.	Yes	11	0	11	Direction has been given to adjourn the case beyond the date fixed by the Hon'ble High Court.	The Hon'ble High Court of Punjab & Haryana at Chandigarh, has directed to adjourn the hearing in the trial to a date beyond that given by the Hon'ble High Court, in CRM-M-23786-2021. No further order has been received from the Hon'ble High Court. The date fixed in the Hon'ble High Court was 22.07.2024 and further adjourned for 02.12.2024 and as such the present case has been adjourned for 07.12.2024 for awaiting further orders from the Hon'ble High Court.